

(b) The various recommendations made by the Arrears Committee, which examined the problem of arrears in the Courts, covering various aspects like jurisdictional and procedural modifications/improvements in the judiciary; improvements in the infrastructural facilities including modernisation of office equipments in Courts and in day to day working of the Courts; setting up of Conciliation Courts and also making it applicable to proceedings before Motor Accidents Claims Tribunals etc., have been commended to all the concerned State Governments/High Courts including the Gujarat High Court for necessary follow-up action.

Inefficient Functioning of the stock holding Corporation Ltd.

690. DR. SANJAYA SINH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Department of Company Affairs was to take up with the Finance Ministry, inefficient functioning of the stock Holding Corporation Ltd. (S.H.C.L.) which has been responsible for delay in share transfers of several companies, as per the news item entitled: "Inefficient functioning of S.H.C.L. D.C.A. likely to take up issue with Finance Ministry" which appeared in the Indian Express dated 12-9-1992; and

(b) if so, what is the latest position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) The stock holding Corporation of India Ltd. (SHCIL), in its Annual Report for the year ending 31-3-1991, reported delay in transfer of shares lodged by them with 489 companies (the actual number of companies involved in delay was 289, as 200 companies are figuring in delays for different periods) in violation of the provisions of Section 113 of the Companies Act. The Department of Company Affairs has so far undertaken inspection of share transfer records of 111 companies under Section 209A of the Act and prosecutions have been filed against the companies and their officers in default in cases where there was delay in transfer of

shares/debentures lodged by SHCIL. The matter was taken up by the Department of Company Affairs with the Finance Ministry at Minister's level for making a details enquiry into the functioning of SHCIL, *inter-alia*, pointing out that in many cases, transfer deeds were not lodged by SHCIL and were in fact lost in transit by their courier; that in some cases, incomplete transfer documents were lodged by SHCIL; while in some cases, companies have not delayed share transfers.

(b) Ministry of Finance have requested SHCIL to send a detailed report on various points/observations made by Department of Company Affairs.

Filling up of vacancies in the Supreme Court

691. SHRIMATI ILA PANDA : Will the PRIME MINISTER be pleased to state :

(a) the number of judges of the Supreme Court retiring on or before 31st March, 1993;

(b) whether Government have started the process to fill up the impending vacancies; and

(c) what is the number of vacancies in the Supreme Court as on 1st November, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) to (c) As on 1st November, 1992 there was 2 vacancies in the Supreme Court of India. One more vacancy arose on 18-11-1992 and one more vacancy would arise by way of retirement on or before 31st March, 1993.

The process of consultation for filling up these vacancies is on.

Lok Adalats held in Maharashtra and Punjab

692. SHRI MOHINDER SINGH KALYAN : Will the PRIME MINISTER be pleased to state :

(a) the number of sittings of Lok Adalats held in Maharashtra and Punjab during the last three years;

(b) the number of cases disposed of by the said Adalats during the said period; and

(c) what is the target set, for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) and (b) The number of Lok Adalats held in the States of Maharashtra and Punjab during the years 1989, 1990 and 1991 were 304 and 9 and the cases disposed of were 22, 462 and 4,028 respectively.

(c) Lok Adalats are not regularly constituted Law Courts but are voluntary efforts for resolution of disputes through persuasive and conciliatory methods. The Lok Adalats are being organised by the State Legal Aid and Advice Boards throughout the country from time to time. No targets, as such, can be set. Lok Adalats have, however, become a regular feature in some of the States.

Pending cases before Nagpur Bench of Bombay High Court

693. SHRI JAGIR SINGH DARD : Will the PRIME MINISTER be pleased to state :

(a) the number of cases pending before the Nagpur Bench of the Bombay High Court as on 1st July, 1992;

(b) which is the oldest case pending and since when; and

(c) what steps are being taken to expedite the early disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Review of recruitment procedure of Law Officers

694. SHRI BALBIR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to review the recruitment procedure of Law Officers of the Central Government;

(b) whether any evaluation of the work being done by the Law Officers has been undertaken by Government; and

(c) if so, what is the result of such an evaluation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) There is at present no such proposal under consideration.

(b) and (c) The work done by the law officers is under constant review of the Government and action as required is taken in the light of such review.

Cases Received by the Company Law Board

**695. SHRI SHIBCHARAN SINGH :
DR. SHRIKANT RAMCHANDRA
JICHKAR :**

Will the PRIME MINISTER be pleased to state :

(a) the number and nature of cases Company Law Board received during the last three years;

(b) the number of cases disposed of by the Board during this period; and

(c) the steps being taken for early disposal of pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) Under the statutory powers directly vested in Company Law Board, it received 6515 cases during 1989-90, 7489 cases during 1990-91 and 9449 cases during 1991-92. The cases related to granting of extension of time for filing particulars of charges and issue of debenture certificates, confirmation of special resolutions for alteration of memorandum of association, repayment of fixed deposits on their maturity, rectification of register of members, transfer of shares, ordering investigation, calling of AGM and EGM, complaints about oppression and mismanagement and compounding of offences,